

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(41)/LA-2018/cons2law/54-63

Dated the 20th August, 2018

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.


Sub: Gazette Notification of the Delhi Appropriation (No. 3) Act, 2018 (Delhi Act 05 of 2018)

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above



(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

No. F.14(41)/LA-2018/ cons2law/ 54-63

Dated the 20th August, 2018

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Guard file


(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

SLA/941
27/8/18

910/Lg.
28-08-2018

D/ul
DS(L)
28/8

① Dy. Secy (D.L.A.)
② Smt. Ganta.
28-8-18

Sp (Sec.)


28-8-18

(TO BE PUBLISHED IN PART -IV OF THE DELHI GAZETTE EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(41)/LA-2018/ cons2law/ 54-63

Dated 20th August, 2018

NOTIFICATION

NO. F.14(41)/LA-2018/ cons2law / 54-63 - The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 16th August, 2018 and is hereby published for general information:-

**"THE DELHI APPROPRIATION (NO.3) ACT, 2018
(DELHI ACT 05 OF 2018)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 09th August, 2018)

[16th August, 2018]

An Act to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2018-2019.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-ninth Year of the Republic of India as follows:-

Short title.

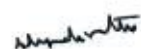
1. This Act may be called the Delhi Appropriation (No.3) Act, 2018.

Issue of ₹1347,04,48,000/-from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2018-2019.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column(5) of the Schedule, amounting in the aggregate to the sum of Rupees Thirteen Hundred Forty Seven Crore Four Lakh Forty Eight Thousand only towards defraying the several charges which will come in the course of payment during the financial year 2018-2019 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.




THE SCHEDULE
(See sections 2 and 3)

(₹ In thousands)

SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
I	II		III	IV	V
1	Legislative Assembly	Revenue	100	0	100
2	General Administration	Revenue	1042400	0	1042400
3	Administration of Justice	Revenue	51300	2400	53700
		Capital	150000	0	150000
4	Finance	Revenue	100000	12570	112570
5	Home	Revenue	10000	0	10000
6	Education	Revenue	700	583	1283
		Capital	1500000	0	1500000
7	Medical and Public Health	Revenue	400500	9000	409500
		Capital	350000	0	350000
8	Social Welfare	Revenue	43450	0	43450
9	Industries	Revenue	0	0	0
10	Development	Revenue	47445	0	47445
11	Urban Development and Public Works	Capital	9750000	0	9750000
	Total		13445895	24553	13470448


(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
आठवों तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं० फा० 14(41)/एलए-2018/cons2law/ 54-63

दिनांक 20 अगस्त, 2018

अधिसूचना

सं० फा० 14(41)/एलए-2018/cons2law/ 54-63 :- राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 16 अगस्त, 2018 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

**"दिल्ली विनियोग (संख्या 03) अधिनियम, 2018
(2018 का दिल्ली अधिनियम 05)**

(9 अगस्त, 2018 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[16 अगस्त, 2018]

वर्ष 2018-2019 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारतगणराज्य के उनहत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

संक्षिप्त शीर्षक

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग(संख्या 3)अधिनियम 2018 है।

₹1347,04,48,000/-का
वर्ष 2018-2019 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि मेंसे प्रदत्त और प्रयुक्त

2. राष्ट्रीय राजधानी क्षेत्र दिल्लीकी संचितनिधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम(5) मेंविनिर्दिष्टसे अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए तेरह सौ सैंतालिस करोड़ चार लाख अड़तालीस हजार रुपयों की कुलराशि के बराबर है, जो अनुसूची के कालम(2)में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2018-2019की अवधि के दौरान भुगतान के रुपमें प्रयुक्त होगी।

विनियोजन

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

Handwritten signature

अनुसूची

(धारा 2 और धारा 3 देखिए)

(रुहजारों में)

निम्नलिखित से अनाधिक राशियाँ

अनुदान संख्या	सेवाएं और प्रयोजन		विधानसभा द्वारा अनुदत्त	संचित निधि परभारित	योग
1	2		3	4	5
1	विधानमंडल	राजस्व	100	0	100
2	सामान्य प्रशासन	राजस्व	1042400	0	1042400
3	न्याय प्रशासन	राजस्व	51300	2400	53700
		पूँजी	150000	0	150000
4	वित्त	राजस्व	100000	12570	112570
5	गृह	राजस्व	10000	0	10000
6	शिक्षा	राजस्व	700	583	1283
		पूँजी	1500000	0	1500000
7	चिकित्सा एवं जनस्वास्थ्य	राजस्व	400500	9000	409500
		पूँजी	350000	0	350000
8	समाजकल्याण	राजस्व	43450	0	43450
9	उद्योग	राजस्व	0	0	0
10	विकास	राजस्व	47445	0	47445
11	शहरी विकास और लोकनिर्माण	पूँजी	9750000	0	9750000
	योग		13445895	24553	13470448

11/11/2012

(अनूप कुमार मेंहदीरत्ता)
प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI-110002

No. F.14(41)/LA-2018/cons2law/54-63

Dated: 20.08.2018

CERTIFICATE

It is hereby certified that the contents of the soft copy as well as the hard copy as given in notification No. F.14(41)/LA-2018/ cons2law/54-63 dated 20 /08/2018 are the same and also approved by the competent authority.

Sharda Jain
(Sharda Jain)
Consultant
20/08/2018